

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 237/TT/2018**

- Subject : Approval of transmission tariff from anticipated COD to 31.3.2019 for 5 nos Transmission assets under “North Eastern Region Strengthening Scheme-IV(NERSS-IV)” for 2014-19 Tariff Block Period in North-Eastern Region under Regulation 86 of Central Electricity Regulatory Commission(Conduct of Business) Regulations,1999 and Central Electricity Regulatory Commission(Terms and Conditions of Tariff ) Regulations,2014.
- Date of Hearing : 19.2.2019
- Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Assam Electricity Grid Company Limited and 6 others
- Parties present : Shri S. K. Venkatesan, PGCIL  
Shri S. K. Niranjana, PGCIL  
Shri S. S. Raju, PGCIL  
Shri B. Dosh, PGCIL  
Shri Anshul Garg, PGCIL  
Shri Zafrul Hasan, PGCIL

**Record of Proceeding**

The representative of the Petitioner submitted that the instant petition is filed for determination of tariff for **Asset-I:** Dismantling/Removal of 4 X 105 MVA, 400/220 kV ICT at Misa Substation of POWERGRID and addition of 2 X 500 MVA, 400/220 kV ICT at Misa Substation with GIS bays utilizing the space vacated after removal of 4 X 105 MVA, 400/220 kV ICT (4x105 MVA, 400/220 kV ICT thus released shall be kept as Regional Spare), alongwith associated bays at Imphal Substation, (b) Extension of existing 400/132 kV Silchar (POWERGRID) SS with 2 Nos. of 400 kV GIS line bays for termination of Silchar - Imphal 400 **Asset-II:**(a) Upgradation of existing 2X50 MVA, 132/33 kV Imphal (POWERGRID) SS to 400 kV by installation of 400/132 kV, 2X315 MVA (7X105 MVA, 1-Ph) ICTs, 2 No. 400 kV line bays for termination of 400 kV D/C Silchar - Imphal line and 80 MVAR, 420 kV Bus Reactor kV D/C line and installation of



1X125 MVAR, 420 kV Bus Reactor alongwith GIS bays at Silchar Substation, **Asset-III:** 1x125 MVAR, 420 kV Bus Reactor along with associated bay at Balipara (POWERGRID) Substation, **Asset-IV:** 1x125 MVAR, 420 kV Bus Reactor along with associated bay at Bongaigaon (POWERGRID) Substation and **Asset-V:** Reconductoring of Agartala GBPP - Agartala (State) 132 kV D/C line with High Capacity HTLS conductor alongwith necessary upgradation/ modification in bay equipment at both ends. The Petitioner in the petition initially stated that the assets were anticipated to be put into commercial operation on 31.3.2018.

2. The representative of the Petitioner submitted that Asset –V has been split into two on the basis of COD. Assets-III, IV, V and Va were put into commercial operation on 3.8.2018, 22.7.2018, 24.12.2017 and 8.2.2018 respectively. Asset-II was charged on 28.8.2018 and would file the RLDC certificate, revised tariff Forms and the Auditor certificate. He submitted that the anticipated COD of Asset-I is 31.3.2019. He requested to allow tariff for all the Assets as claimed.

3. The Commission directed the Petitioner to submit the following information, on affidavit by 21.3.2019 with an advance copy to the respondents:-

- a) The actual COD of the Asset-I and Asset-II.
- b) CEA energisation certificate, RLDC charging certificate, CMD certificate and revised tariff Forms in case of Asset-II.

4. Subject to above, the Commission reserved order in the Petition.

**By order of the Commission**

sd/-  
**(T. Rout)**  
**Chief (Law)**

